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## (2024) 06 ITAT CK 0003

## Income Tax Appellate Tribunal (Delhi G Bench)

Case No: Income Tax Appeal No. 7594/DEL/2019

Society For Media And Value

Education

**APPELLANT** 

Vs

Income-Tax Officer (Exemptions)

RESPONDENT

Date of Decision: June 3, 2024

**Acts Referred:** 

Income Tax Act, 1961 - Section 12A, 12AA(3), 254

Hon'ble Judges: Kul Bharat, J; Avdhesh Kumar Mishra, (AM)

Bench: Division Bench

**Advocate:** V. Rajkumar, Dharm Veer Singh

Final Decision: Disposed Of

## Judgement

- 1. This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax (Exemptions), New Delhi, dated 27.06.2019 u/s 12AA(3) read with section 12A/254 of the Income-tax Act, 1961, pertaining to the assessment year 2009-10.
- 2. At the outset learned counsel for the assessee submitted that the assessee is not interested in pursuing the instant appeal and prayed that the assessee may be permitted to withdraw the appeal. An application to this effect has also been filed by the assessee.

Learned DR made no objection to the request so made on behalf of the assessee.

Accordingly, assessee is permitted to withdraw the appeal.

3. Appeal of the assessee is dismissed as withdrawn.